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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 221/89 in
O.A. NO. 2349/89

DECIDED ON : 27.1.1992

Ramdev Prasad & Ors. ... Petitioners
Vs.
Ramesh Chand & Ors. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Mrs. Meera Chibber, Counsel for Petitioners
Shri M. L. Verma, Counsel for Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

The interim order not to displace the petitioners is subject to the condition that they have not already been relieved. They were all casual labourers on the date the interim order came to be made, as stated by them. The respondents have, in their reply, stated that all the petitioners in this contempt petition had been retrenched either on 20th or 21st November, 1989, long before the interim order came to be made. They have produced copies of the orders stating that they were rendered surplus, and, therefore, retrenched with immediate effect and that the retrenchment compensation has also been tendered along with the orders.

2. Having regard to the nature of employment and the orders made before the interim order of stay came to be

made on 23.11.1989, we are inclined to take the view that the respondents cannot be regarded as having contumaciously violating the interim order. Hence, this petition is dismissed and the rule is discharged.

as

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN

27.1.1992

On being mentioned, this order was recalled vide order dated 29-1-92.

BSA
BS
Co, CJ